## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

(3)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/55/ (IB)/2017

NAME OF THE PETITIONER(S)

: CHEMCROWN EXPORTS LTD

NAME OF THE RESPONDENT(S)

: ZARAAS SHOES PVT LTD

**UNDER SECTION** 

: 433(e) (f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. S. SOUNDARARAJAN. Counsel for

ORDER

Counsel for Petitioner present. As seen from the record, the compliance with section 9(3)(b)and(c) of I&B Code, 2016 has not been made for which the petition abates. The petition is **dismissed** with the liberty to the Petitioner to file afresh, if so advised.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD. SHARIEF TARIQ) MEMBER (JUDICIAL)